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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(OS) 29/2025, I.A. 5334/2025 and I.A. 5753/2025

NAB GLOBAL INNOVATION CENTRE INDIA PRIVATE
LIMITEDPlaintiff

Through: Mr. Kapil Arora, Mr. Manjilla Baxla
and Ms. Ekshita Choudhary, Advs.

versus

MR AMIT SINGHALDefendant

Through: Mr. Keshav V. Hegde, Adv.

CORAM:

HON'BLE MR. JUSTICE PURUSHAINDR KUMAR KAURAV

ORDER

% **04.03.2025**

I.A. 5334/2025 (under Order XI Rule 14 read with Section 151 of CPC, 1908)

1. Heard learned counsel for the parties on the instant application, which is for adducing complete original records of email correspondence, internal Microsoft team chats, communications, etc.
2. Notice.
3. Mr. Kapil Arora, accepts notice on behalf of the plaintiff.
4. Let the plaintiff to file the reply to this application within a period of four weeks.
5. List on 04.08.2025.

I.A. 5753/2025 (under Order XIV Rule 2 Sub Rule 2 read with Section 151 CPC)

6. Heard on the instant application for framing of a preliminary issue on maintainability of the suit.



7. Notice.
8. Mr. Kapil Arora, accepts notice on behalf of the plaintiff. He prays for time to file a reply.
9. Let a reply to this application be filed within four weeks.
10. List on 04.08.2025.

I.A. 1247/2025 (under Order XXXIX Rule 1 and 2 read with Section 151, CPC 1908 for ex parte ad interim injunction)

11. During the course of the hearing, Mr. Keshav V. Hegde, learned counsel for the defendant along with the defendant in person, contends that he has instituted various legal proceedings against the plaintiff. According to him, even the complaint filed by him is under investigation by the police.
12. Accordingly, in the instant case, he has taken the plea that the contents of the purportedly defamatory posts are true. He, therefore, justifies the post which has been made by the defendant.
13. However, on perusal of the post, the Court finds that the defendant in one of his impugned posts dated 27.12.2024, has made the following comments: -

"How about addressing the #red #flags where your # India Innovation Centre dishonest Top #leaders and Layers in conspiracy and collusion influence your #Australian operations under biases thereby indulging in scamming, Forgery, Cheating, breach of trust, falsifying employees performance and spoiling innocent #people #careers. No Action?. Multiple Reminders. Several dusks passed. Failed Sundown Rule?. Philip Chronican Andrew Irvine Steve Day Patrick Wright"

14. It is also seen that almost similar statements have been made in various other posts. A list of the URL Links of the purportedly defamatory posts has been provided by learned counsel for the plaintiff. The same is reproduced herein:-



"https://www.linkedin.com/posts/activity-7237051552555 778048-79Pl ?utm source=share&utm medium=member desktop https://www.linkedin.com/posts/activity-7242916676554424320-f9N8?utm source=share&utm medium=member desktop https://www.linkedin.com/posts/activity-7210538076111032320-PGSI<?utm source=share&utm medium=member desktop https://www.linkedin.com/posts/activity-7214355689496805378-rHHA?utm source=share&utm medium=member desktop https://www.linkedin.com/posts/~ctivity-7262505832934 776832-l<Qwn?utm source=share&utm medium="member desktop https://www. linkedin.com/posts/activity-7255453 T77 468481536-Q}_\$_?.tJ.!r.:n.....?.Q\lg:g:::~.b.er~.~tJ.trn r~Q.L~r~J:!=.:tn~r:ni?~.r.: \J.g?Ist9.P https://www.linkedin.com[posts/activity-7260846129901109248-tcRG?utm source=share&utrn rmedium=rnernber desktop"

15. On perusal of these posts, the Court finds that so long as there is a finding by any of the competent Court/authority with respect to the plaintiff indulging in scamming, forgery, cheating, breach of trust, falsifying employees' performance, and spoiling of their careers etc., the aforesaid post cannot be justified on the plea of truth.

16. Therefore, without prejudice to the rights and contentions raised by the defendant in the instant civil suit, or in pending legal proceedings, etc., the Court, as of now, directs for the removal of the aforementioned posts/URL links. This, however, would not detain any of the authorities to take the pending proceedings to their logical end without being influenced by this order.

17. Let the defendant to remove the aforementioned posts, subject to



further orders to be passed by this Court.

18. Accordingly, the instant application stands disposed of.

CS(OS) 29/2025

19. List on 05.05.2025 before the concerned Joint Registrar for taking up further steps in accordance with extant rules.

PURUSHAINDRA KUMAR KAURAV, J

MARCH 4, 2025/DPA/MJO

[Click here to check corrigendum, if any](#)